

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

To

On Top Priority

The Principal District and Sessions Judge,
Anantnag, Budgam, Baramulla,
Bhaderwah, Kulgam, Leh,
Reasi, Kathua and Samba.

NO:- 40919-28/sts Dated :- 16-10-2018

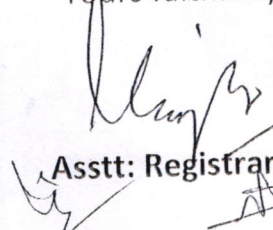
Subject :- Awaiting Statements of Computerization of Document
Registration in J&K.

Sir,

In reference to this registry letter NO: 38607-29/sts dt:
29.09.2018 on the subject cited above, you are informing that the
requisite information regarding **Computerization of Document
Registration in J&K** is still pending despite of lapse of two weeks.

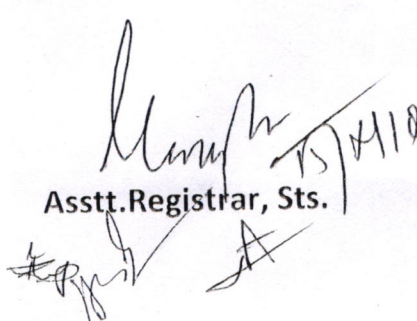
In this connection, it is requested to kindly furnish the
requisite (consolidated) information of your court and courts
subordinate to you by tomorrow on **16.10.2018** enabling us to
communicate the said information to the concerned authorities.

Yours faithfully,


Asstt. Registrar, Sts

Copy to:-

The Incharge NIC, High Court of J&K, Srinagar for uploading the same
on the High court web site .


Asstt. Registrar, Sts.